

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016 &
IA NOS. 680 AND 652 OF 2016**

Dated: 13th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. HINDALCO Industries Ltd. ...Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Vanitha Bhargava
Mr. Abhisar Bairagi

Counsel for the Respondent(s) : Mr. P. V. Dinesh
Ms. Arushi Singh for R.2
Mr. Nishe rajen Shonker
Mr. Abraham C. Mathews for R.3

Ms. Eti Solanki
Ms. Sagrika Rawat for R.4

ORDER

**IA NO. 652 OF 2016
(Appl. for early hearing)**

Inasmuch as the instant appeal is listed for admission, this application becomes infructuous. Application is disposed of.

APPEAL NO. 329 OF 2016

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 28.02.2017 after serving copy on the other side.

List the matter on 16.03.2017. *In the meantime, interim order to continue.*

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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